

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT)(Ins.) No.741 of 2019

IN THE MATTER OF:

Sajeve Bhushan Deora
Versus
Axis Bank Ltd. & Ors.

...Appellant

...Respondents

Present:

For Appellant : **Mr. Pulkit Deora, Advocate for RP**

For Respondents: **Mr. Yugank Goel, Advocate for R – 1 and R-2**
 Mr. Saurabh Chadda with Mr. Rohit Bhagat,
 Advocates for R-3

ORDER

09.09.2019 - Mr. Saurabh, learned counsel appears on behalf of 'The Deputy Director, Employees State Insurance Corporation'.

Learned counsel for the Appellant will serve a copy of paper-book on him in course of the day.

Learned counsel for the Respondent prays for and is allowed to file their respective reply-affidavit along with Vakalatnama within two weeks, if not yet filed. Rejoinder, if any, may be filed by the Appellant within a week thereof.

Post the case for 'orders' on **15th October, 2019** for final disposal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/sk